

[English]

**Subsidy on Fertilizers**1642. SHRI YELLAIAH NANDI :  
SHRI S.P. JAISWAL :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government give subsidy to the fertilizer manufacturers;

(b) if so, the percentage of the subsidy;

(c) whether the Ministry have examined the proposal to simplify the mechanism for paying the subsidy on fertilizers as well as fixing the selling price of some of the nutrients; and

(d) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) Yes, Sir. Government of India is giving subsidy on Fertilizers under Statutory Price Control. The difference between the retention Price and the notified sale price minus the distribution margin paid as subsidy to individual manufacturing units. In addition Government of India is also giving concession on sale of decontrolled Phosphatic and Potassic Fertilizers to the farmers.

(c) and (d) Yes, Sir. A high powered fertilizers Pricing Policy Review Committee has been constituted on 28.1.97 to review the existing system of subsidisation of urea and suggest a rational, Broad based, Scientific and transparent Methodology. The Committee is required to submit its report within six months.

[Translation]

**Suicides Death Cases of Women**

1643. SHRI SOHAN BEER : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether incidents of suicides committed by women and deaths due to burning them increased during the last three years;

(b) if so, the details thereof for the said period, year-wise;

(c) the number of persons against whom cases for instigating the women to commit suicides and burning them have been registered during this period; and

(d) the action taken against the guilty persons ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Available information is given in the enclosed statement.

(d) The registration, investigation, detection and prevention of crime, including the crime against women, is

primarily the responsibility of the State Governments. However, the Central Government has, from time to time, been writing to the State Governments regarding the preventive, punitive and rehabilitative measures that need to be taken in connection with atrocities on women.

**Statement**

Information about the incidence of suicide by women in the country during the years 1993 and 1994 is given below:

Year	Number of cases
1993	34393
1994	36443

However, as the thrust of the question appears to relate to dowry deaths, relevant information in this connection is furnished below :

Year	Incidence of cases under Dowry Prohibition Act	Incidence of Dowry deaths	Number of suicide deaths due to dowry dispute	Number of persons arrested in Dowry Prohibition Act
1993	2679	5817	1486	6107
1994	2435	4935	1613	6611
1995	3172	5035	Not available	Not available

**Subsidy on Foodgrains**1644. JUSTICE GUMAN MAL LODHA :  
PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of FOOD be pleased to state :

(a) whether subsidy given by the Government for foodgrains is increasing regularly for the last few years;

(b) if so, the amount of subsidy given on foodgrains during 1993-94, 1994-95 and 1995-96 respectively and its estimated amount for 1996-97; and

(c) the extent to which the benefit of subsidy has been reaching to the common consumers ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) No, Sir.

(b) Subsidy given on foodgrains to FCI during these years is as follows :

Year	(Rs./crores)
1993-94	5537
1994-95	4509
1995-96	4960
1996-97 (RE)	5166